

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8748/2021

(Arising out of impugned final judgment and order dated 22-04-2020 in WPC No. 8038/2020 passed by the High Court of Judicature at Allahabad)

TBEA (INDIA) TRANSFORMER PRIVATE LIMITED

Petitioner(s)

VERSUS

U.P. MICRO AND SMALL ENTERPRISES FACILITATION
COUNCIL & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.76605/2021-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.76602/2021-EXEMPTION FROM
FILING O.T.)

Date : 23-07-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Akshay Sapre, Adv.
Mr. Vinam Gupta, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

It is recorded that the claim amount has been paid to the
Respondent No. 2 as directed by this Court vide order dated
16-07-2021.

Issue notice returnable in four weeks.

(MANISH ISSRANI)
COURT MASTER(SH)

(MATHEW ABRAHAM)
COURT MASTER(NSH)